

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 201/Chd/CHD/2017

Capt. Sunil Kumar Chaudhary ...Petitioner.

Versus

M/s Ocean Security Guards & Ors. ...Respondents

Present: Mr. Abhay K. Das, Advocate for the petitioner.
Mr. Mast Ram, Practising Company Secretary
for respondent No.2.

Mr. Abhay K. Das, Advocate for the petitioner has filed Power of Attorney. Let the complete copy of the petition and Paper Book be supplied to Mr. Mast Ram, Practising Company Secretary for respondent No.2 during the course of the day. Notice to respondents No.1,3 and 4 were not issued. Learned counsel for petitioner undertakes to send notice to these respondents within a week. List the matter on 25.10.2017 and notice to respondents No.1,3 and 4 be sent by Speed Post by collecting the same from Registry along with copy of the petition and Paper Book within a week and to file affidavit of service along with postal receipt and Track Report of the Post Office at least three days before the date fixed. The respondents to file reply to the main petition at least a week before the date fixed with copy advance to the counsel opposite.


— Sd —

(Justice R.P. Nagrath)
Member (Judicial)


September 01, 2017
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